

to say, to continue to re-issue the currency which has been demonetised. I think the proper remedy is to take steps (a) against the speculative elements, and (b) to ensure that the supplies of essential goods are made freely available to the public of Hyderabad.

Shri Madhao Reddi: May I know, Sir, whether in view of the fact that all the trade unions in the State, representing some 90,000 workers have given notice of a general strike, and there is widespread panic, Government will consider the demand for payment of an equal amount in exchange in the I.G. currency?

Shri C. D. Deshmukh: No, Sir. We are aware that a threat to strike has been made by the various labour organisations. But we shall have to deal with the situation when it arises.

Shri B. S. Murthy: May I know, Sir, whether with a view to stopping black-marketing in O.S. currency and rising prices, Government propose to give facilities to the local banks for issuing O.S. currency in exchange for I.G. currency?

Shri C. D. Deshmukh: That is the same question, Sir, which I have answered that we do not wish to countenance the issue of further O.S. currency except to the extent I have indicated, namely, in respect of small coins of 8 annas and under, which will be freely issued.

Mr. Speaker: We will now go to the main business.

WRITTEN ANSWERS TO QUESTIONS

EVALUATION OF IMMOVEABLE EVACUEE PROPERTY

*1272. { **Sardar Hukam Singh:**
Shri Ajit Singh:

(a) Will the Minister of Rehabilitation be pleased to state whether the evaluation of the immoveable evacuee property left by Muslims in India was completed?

(b) If not, how long is it likely to take?

The Deputy Minister of Rehabilitation (Shri J. K. Bhoasle): (a) and (b). Valuation is in progress. Time required for completion depends on the decision as to the different modes of disposal which are adopted for different types of properties.

DR. BAKSHI TEK CHAND COMMITTEE

*1273. { **Sardar Hukam Singh:**
Shri Ajit Singh:

Will the Minister of Rehabilitation be pleased to state:

(a) whether Government have considered the report of Dr. Bakshi Tek Chand Committee, appointed to advise on the question of the utilisation of Muslim evacuee property in India; and

(b) if so, whether any final decision has been taken in the matter?

The Deputy Minister of Rehabilitation (Shri J. K. Bhoasle): (a) Yes.

(b) A final decision is likely to be reached soon.

EVACUEE POOL

*1274. { **Sardar Hukam Singh:**
Shri Ajit Singh:

(a) Will the Minister of Rehabilitation be pleased to state whether the Government of India have come to a decision on the contribution to be made to the Evacuee Pool which is to be distributed among the displaced persons from the West Punjab as a recompense for the properties left behind by them?

(b) If not, when is this decision likely to be taken?

The Deputy Minister of Rehabilitation (Shri J. K. Bhoasle): (a) and (b). The matter is under active consideration and a decision is expected to be taken soon.

TRANSFER OF DESTITUATES FROM HARNI AND WARASIA CAMPS

*1281. **Dr. Amin:** (a) Will the Minister of Rehabilitation be pleased to state what are the reasons for transferring destitute persons from Harni and Warasia Camps of Baroda to Ahmedabad and Kandla?

(b) When were they settled at these Camps and what was the period of their stay there before their transfer to Ahmedabad and Kandla?

(c) Was there any proposal for starting a Destitute Home at Baroda on the lines of the Homes started at Ahmedabad, Rajkot and Junagadh?

The Deputy Minister of Rehabilitation (Shri J. K. Bhoasle): (a) For want of regular Homes, the destitute displaced persons in the Bombay State were initially scattered all over the State in the various Colonies of dis-